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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD





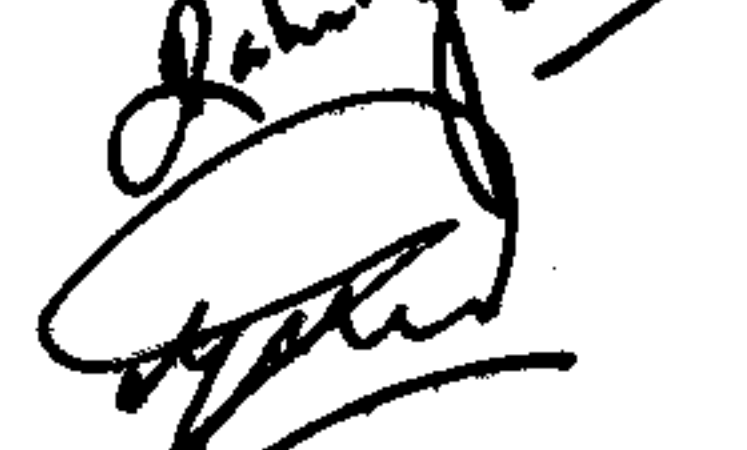

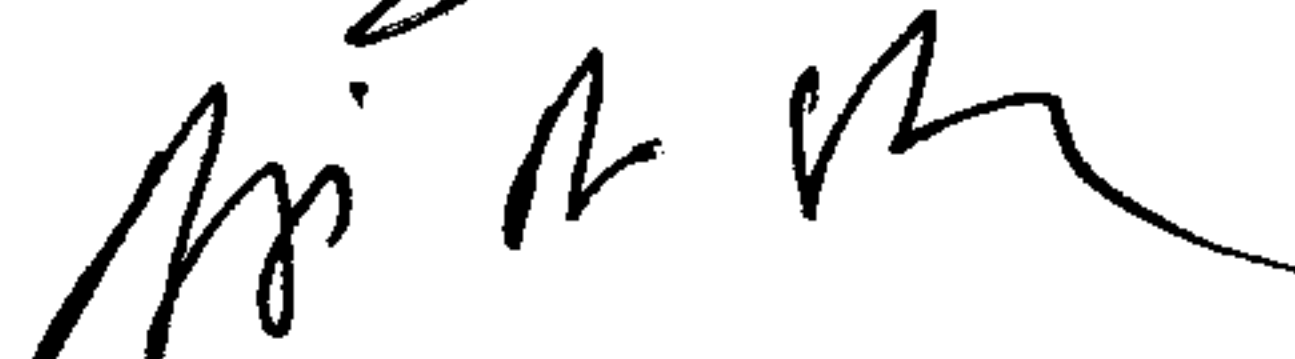
C.P. (I.B) No. 16/9/NCLT/AHM/2018

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company: LeasePlan India Pvt Ltd.  
V/s.  
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Jaymeen Trivedi	PCS	Petitioner	
2.	Chetan Kapadia	Advocate	Respondents	
	Sachin Chandarana	Advocate		
	Rashid Boatwala	Advocate		
	Rahul Jain	Advocate		
	Ujwal Trivedi	Advocate		
	Anip Gandhi	— " —	— " —	

**ORDER**

Learned PCS Mr. Jaymeen Trivedi present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL